

In the National Company Law Tribunal, Jaipur

Item No. 208

CP No. 12/241-242/JPR/2020

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

Mr. Rajeev Bhatnagar

.....Applicant/Petitioners

VS.

M/s Green Suraksha Technology Pvt. Ltd. & Ors.

.....Respondent

Order delivered on 12.02.2020

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Nikhil Yadav, Proxy Counsel

For Respondent(s) : Raunak Dixit, Adv.

ORDER

Heard the Proxy counsel for the petitioner. Advocate Shri Raunak Dixit has appeared on behalf of the Respondent Nos. 2 & 3 and submitted that Vakalatnama has been filed and sought time for filing reply in the matter. Three weeks time has been granted for filing the reply. Post the matter to 01.04.2020.

Sd-

(RAGHU NAYYAR)
TECHNICAL MEMBER

Sd-

(P. S. N. PRASAD)
JUDICIAL MEMBER